

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-205

CP No.- 31/271/272/ND/2020  
CA-958/ C-V//ND/2020

IN THE MATTER OF:

Union of India

...Applicant

Vs

Mohan India Pvt Ltd

...Respondent

SECTION

U/s. 271-272

Order delivered on 05.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ashim, Adv. Rhythm A, Adv. Deepmala  
For the Respondent :

ORDER

Ld. Counsel for petitioner submitted that he has filed the affidavit of service yesterday before the Registry. However, the same is not on record. Registry is directed to place it on the record before the next date of hearing.

Ld. Counsel for petitioner further submitted that he sent the copy of the petition to respondent which has been returned marked as undelivered on the envelope. He further submitted that in the meantime, interim relief be granted which is available at **page no. 24 (Para 23)**.

We have considered the submissions made on behalf of the petitioner. Affidavit of service was filed by the petitioner yesterday with regard to the notice, which was sent to the respondent was returned undelivered. However, the same is not on record.

In the meantime, respondent company be restrained from disposing of its assets and properties pending disposal of the instant petition.

-sdr

List the case on **11.02.2020** for further hearing.

-Scj-

(K.K. VOHRA)  
MEMBER (T)

-Scj-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)